

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.NO.325/95.

Date of Judgment: 10.3.95

BETWEEN:

K.KRISHNA

APPLICANT

AND

1. Sr. Superintendent of Post Offices,
Hyderabad South East Division,
Kachigadu, Hyderabad.
2. Director of Postal Services,
Hyderabad City Region, o/o PMG,
Hyderabad.

RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI S.RAMAKRISHNA RAO

COUNSEL FOR THE RESPONDENTS: SHRI N.V.RAMANA

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

O.A.No.325/95.

JUDGMENT

Dt.10.3.95.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri S.Ramakrishna Rao, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. The applicant is challenging the order No. BII/3/8/94, dated 5.12.1994 of R-I to the extent of his transfer from CRP Camp PO at Rajendra Nagar Mandal to Yacharam.
3. We feel that in view of the allegations made by the applicant against the impugned order of transfer, it is a matter for consideration by the Chief Postmaster General, A.P., Hyderabad.
4. In the circumstances, the applicant is free to make a representation to the Chief Postmaster General, A.P., Hyderabad for his retention at CRP Camp PO on the grounds ~~that~~ which were referred to in this OA, and the same has to be considered by the Chief Postmaster General, A.P., Hyderabad on merits. The Chief Postmaster General has to dispose of the representation of the applicant ^{when} being filed expeditiously and preferably within two weeks from the date of receipt of that representation.

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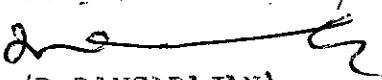
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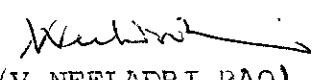
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5. The applicant applied for leave from 21.2.1995 to 13.3.1995 and the same was rejected by the memo dated 22.2.1995 which is said to have been ^{conveyed by} sent in RL No.2504, dated 24.2.1995 ^{l/c} which is said to have been received by the applicant on 28.2.1995, vide Annexure-XV.

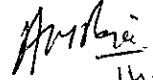
6. In view of the order which we passed in this OA, R-I has to ^{re} consider the leave application ^{for the leave} applied by the applicant from ~~21.2.1995~~ to 13.3.1995 and also the extension of the leave if he is going to ~~apply~~ ^{apply} for it.

7. The OA is ordered accordingly at the admission stage. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 10th March, 1995.
Open court dictation.


Deputy Registrar (J) CC

vsn

To

1. The Sr. Superintendent of Post Offices, ^{with a copy of order} Hyderabad South East Division, Kachiguda, Hyderabad.
2. The Director of Postal Services, ^{l/c} Hyderabad City Region, O/o PMG, Hyderabad.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
4. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEE LADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 10 - 3 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No. 325 / 95
in

T. A. No. (W. P.)

Admitted, and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No special copy

